

ACT No. XVIII OF 1866.

PASSED BY THE GOVERNOR-GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor-General on the 24th March 1866).

An Act to alter the Customs duty on the export of Saltpetre.

Preamble. WHEREAS it is expedient to alter the duty of Customs on Saltpetre exported by Sea from any port in British India; It is enacted as follows:—

1. In lieu of the Schedule B annexed to Act No. XXV of 1865 *(to amend the Law relating to the duties of Customs on goods exported and imported by Sea)* the following Schedule shall be substituted (that is to say):—

New Schedule of Export duties substituted for Schedule B to Act No. XXV of 1865.

SCHEDULE B.

Rates of duty to be charged upon goods exported by Sea to any foreign port as defined in The Consolidated Customs' Act from any port in British India.

1. Bullion and Coin	Free.
2. Precious Stones and Pearls	„
3. Horses and other living animals	„
4. Rum	„
5. Spirits	„
6. Tobacco and all preparations thereof	„
7. Cotton Wool	„
8. Flax	„
9. Hemp	„
10. Books	„
11. Maps, Prints, and Works of Art... ..	„
12. Teak Timber	„
13. Coal	„
14. Iron	„
15. Jute	„
16. Coffee	„
	17. Tea

PRICE ONE ANNA.

ACT No. XVIII OF 1866.

17.	Tea	Free.
18.	Sugar	”
19.	Wool	”
20.	Hides and Skins, raw	”
21.	Raw Silk and Silk Chussum	”
22.	Grain and Pulse, two annas the Indian maund	} of forty seers of eighty					
23.	Indigo, three Rupees the Indian maund	} tolahs to the seer.					
24.	Lac Dye and Shell Lac,.....	four per cent. <i>ad valorem</i> .					
25.	All country articles not enumerated or named above,.....	three per cent. <i>ad valorem</i> .					

This Act to be read
with Act No. XXV of
1865.

2. This Act shall be read with, and taken as part of,
Act No. XXV of 1865.